

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3904
ANSWERED ON:22.08.2003
COMPETITION COMMISSION
AMBATI BRAHMANAIAH

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have established a Competition Commission of India;
- (b) if so, the role of this Competition Commission;
- (c) whether the Government have any plans to broad-base this Commission;
- (d) whether non-officials are also appointed in this Commission; and
- (e) if so, the details of the tenure of Members and other appointees?

Answer

MINISTER OF FINANCE (SHRI JASWANT SINGH)

- (a) No, Sir. Government has announced the appointment of a Chairman and one Member of the Competition Commission.
- (b) The main functions of the CCI will be to prevent practices having adverse effect on competition and to promote and sustain competition in the market.
- (c) & (d) The Act provides that Commission shall consist of a Chairperson and not less than two and not more than ten other members. The qualifications for the post of Chairperson and Members is also provided in sub-section (2) of Section 8 of the Act and there is no bar on appointment of non-officials on the Commission.
- (e) Sub-section (1) of Section 10 of the Act prescribes the term of office of the Chairperson and other Members. The term of office is for five years. The maximum age limit for the Chairperson is 67 years and for any other Member is 65 years.